

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

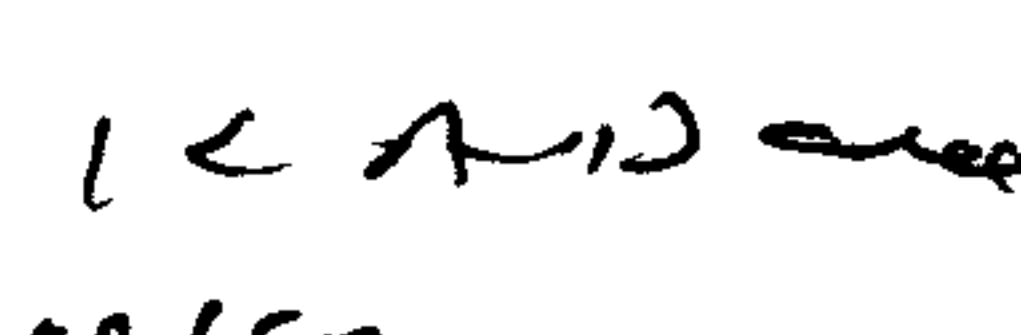

IA 283 of 2018 in
C.P. No. 176/ NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2018**

Name of the Company: Hitesh Bhikubhai Patel
V/s.
Hetshti Dairy Pvt. Ltd.


Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KUNJAL DALAL	PCS	Resp 2 Resp 5 in person	
2.	DHIREN R. DAVE	PCS	Petitioner	

ORDER

PCS Mr. Dhiren Dave is present for the applicant, PCS Mr. Kunjal Dalal is present for the Respondent in IA 283/2018.

The IA No. 283/2018 so filed by the petitioner is not pressed for, hence the IA no. 283/2018 is stands dismissed.


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 19th day of September, 2018